

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407
IB/731/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	...	Applicant
Versus		
Sakriya Technologies Private Limited	...	Respondent

Under Section 9 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Anand Shankar Jha, Adv. Sachin Mintri
For the Respondent	: Adv. Hitesh, Adv. Aditya Singh, Adv. Sumant Narang, Adv. Bhavya Nakra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Sachin Mintri, Learned Counsel for the Applicant as well as Mr. Sumant Narang, Learned Counsel for the Respondent are present through VC. As per direction of this Tribunal the written submission already filed by the Applicant which is on Board. List the matter on **29.07.2024** for further hearing.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)